

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI “C” BENCH: NEW DELHI**

**(THROUGH VIDEO CONFERENCING)**

**BEFORE SHRI R.K.PANDA, ACCOUNTANT MEMBER AND  
SHRI K.N.CHARY, JUDICIAL MEMBER**

**ITA No.6649/Del/2014  
Assessment Year : 2010-11**

Kanwaljeet Singh Toor, House No.1026, Phase-X, Mohali. PAN-AAQPT2132C	Vs	DCIT, Central Circle-4, New Delhi.
<b>APPELLANT</b>		<b>RESPONDENT</b>
<b>Appellant by</b>	Sh.M.R.Sharma, Adv.	
<b>Respondent by</b>	Sh.M.Barnwal, Sr.DR	
<b>Date of Hearing</b>	25.02.2021	
<b>Date of Pronouncement</b>	25.02.2021	

**PER R.K.PANDA, AM :**

This appeal by the assessee for the assessment year 2010-11 is directed against the order of learned CIT(A)-XXXIII, New Delhi dated 13.08.2014.

2. The learned counsel for the assessee, vide its letter received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.
3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 25<sup>th</sup> February, 2021.

**Sd/-**

**(K.N.CHARY)**  
**JUDICIAL MEMBER**

**Sd/-**

**(R.K.PANDA)**  
**ACCOUNTANT MEMBER**

*\* Amit Kumar \**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI